

(Second Lok Sabha) on Sindri Fertilizers and Chemicals Limited.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. Yesterday also, a similar report was laid on the Table of the House. We are glad to see that this practice is developing in this House and I hope that it will be formed and cultivated more assiduously. What exactly is sought to be done here? The Estimates Committee seems to have presented a certain report, and Government have taken action thereon. The Public Undertakings Committee has now presented a report on the action taken by Government on the recommendations contained in the Hundred and twentieth Report of the Estimates Committee (Second Lok Sabha). I would like to know whether the information regarding action taken on the Estimates Committee's report by Government goes to the Public Undertakings Committee.

Mr. Speaker: Yes.

Shri Hari Vishnu Kamath: Does the Estimates Committee not take notice of this? Does it not go back to the Estimates Committee? What is the procedure?

Shri Daji (Indore): The Public Undertakings Committee combines the functions of the Estimates Committee and the Public Accounts Committee in respect of public undertakings. So such recommendations as made by the Estimates Committee or Public Accounts Committee in respect of those undertakings and the action taken thereon by Government go before the Committee on Public Undertakings.

Mr. Speaker: That is right.

12.21 hrs.

RE: POINT OF ORDER

Shri Radhelal Vyas (Ujjain): I seek your permission to raise a point of order under rule 376, proviso to sub-rule (2) (*Interruptions*).

Mr. Speaker: He had written to me three days back and got my consent.

Shri Radhelal Vyas: My point of order is that there has been continuously violation of certain rules, rules which are not being properly enforced in the House, with the result that the proceedings of the House are obstructed or interrupted and much of the useful time of the House is being spent every day. I therefore invite your attention to certain rules of procedure and request you to kindly see that they are properly enforced; and if any Member really obstructs or interrupts and unnecessarily takes away the useful time of the House, you will kindly take proper action immediately. . . .

An hon. Member: Is it a point of order?

Mr. Speaker: He had written to me and sought my permission under rule 377. I had given him permission.

Shri Hem Barua (Gauhati): That does not mean that he can take the liberty to cast aspersions on the Chair.

Shri Hari Vishnu Kamath (Hoshangabad): He means well. Let us see.

Shri Tridib Kumar Chaudhuri (Berhampur): We must uphold the dignity of the Chair.

Shri H. N. Mukerjee (Calcutta Central): If it is a discussion in regard to the Chair's conduct in regulating the proceedings of the House, it could be discussed in your room. But here without referring to a specific occurrence in the House, how can a point of order be raised?

Mr. Speaker: If he looks into rule 377, he will find it there.

Shri Bhagwat Jha Azad (Bhagalpur): It is not a reference to the conduct of the Chair. It is in reference to the conduct of some Members, on this side or on that side.

Mr. Speaker: It indirectly comes upon the Chair, in that the Chair is not enforcing those rules.

Shri Radhelal Vyas: That is mentioned in rule 376(1).

"A point of order shall relate to the interpretation or enforcement of these rules. . . ."

A point of order can be raised with regard to the enforcement of the rules.

श्री मधु लिमये (मुंगेर): उसके अन्तर्गत प्राप प्वाइंट ऑफ आर्डर नहीं उठा सकते हैं।

अध्यक्ष महोदय: 376 के नीचे कर रहे हैं ?

श्री राजेशलाल व्यास: 376, प्राक्सो टू सब-रूल 2।

Mr. Speaker: Then I cannot permit him because that relates to the business of the House at the moment.

Shri Dwivedy.

Shri Radhelal Vyas: I am raising it under different rules.

Mr. Speaker: No, no. He will excuse me.

Shri Radhelal Vyas: 377, also 197. . .

Mr. Speaker: Order, order.

12.24 hrs.

POINT RE: PROCEEDINGS

Shri Surendranath Dwivedy (Kendrapara): Mr. Speaker, the House is aware of the developments yesterday which led some of us to walk out of the House. I am not going to discuss or question the ruling of the Deputy-Speaker who was occupying the Chair then, although I consider that ruling to be in proper. What I am concerned with is. . . .

Mr. Speaker: I cannot sit as a court of appeal. . . .

Shri Surendranath Dwivedy: Therefore, I am not making any appeal to you against that ruling.

Mr. Speaker: There should be no comments also made on that ruling.

Shri Surendranath Dwivedy: Although I consider it improper, I am not raising that question. . . .

Mr. Speaker: That is a comment. I am asking him not to make it.

Shri Hari Vishnu Kamath (Hoshangabad): Friendly comment.

Shri Surendranath Dwivedy: We are concerned here with the behaviour, manner and the attitude of the Chair.

Mr. Speaker: Just at this moment?

Shri Surendranath Dwivedy: I am referring to the incident yesterday. If these questions are not clarified in this House, it will not help in conducting the House in an orderly manner. The Chair must also behave. . . .

Mr. Speaker: He will kindly listen to me. If something is to be said about the way the Chair or the presiding officer conducted himself yesterday, then of course it would be out of order because if any Member has got any complaint against the Speaker or the Deputy-Speaker, there can only be a substantive motion. His conduct cannot be discussed here in this manner. Only if procedure has to be referred to, he may only refer to that briefly; I only allowed him in those circumstances.

Shri Surendranath Dwivedy: I bow to your ruling. When you give this ruling you have also to remember the responsibility of the Chair under the circumstances in which we are placed here, there the Opposition have practically no opportunity to avail of and to pass a vote of no confidence against the Speaker or the Deputy Speaker. It is a special circumstance. Yesterday that was also referred to. What I am concerned today is this. I want protection and your guidance, the Chair's guidance particularly.**

*Expunged as ordered by the Chair, vide col 7050.